GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

STARRED QUESTION NO:407 ANSWERED ON:31.07.2009 PRADHAN MANTRI GRAM SADAK YOJANA Antony Shri Anto;Mahato Shri Narahari

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has reviewed or proposed to review the performance of various States under the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof;
- (c) the State-wise number of project proposals under PMGSY pending for approval before the Union Government at present;
- (d) the reasons for their pendency and the time by which these are likely to be approved;
- (e) whether additional assistance has been provided to some of these States for completion of projects in time; and
- (f) if so, the details thereof, State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. C. P. JOSHI)

(a) to (f): A statement is laid on the Table of the House.

Statement referred in reply to parts (a) to (f) of the Lok Sabha Starred Question No. 407 due for reply on 31.07.2009.

- (a): Yes Sir.
- (b): The list of Meetings held in 2008-09, where the performance under Pradhan Mantri Gram Sadak Yojana (PMGSY) has been reviewed has been given in Annexure I
- (c): State wise details of the project proposals under PMGSY which have been received and not yet cleared have been given in Annexure II.
- (d): The proposals received from the State Government are scrutinized by the National Rural Development Authority (NRRDA) in order to ensure that these proposals conform to the programme guidelines. In case, any discrepancy or deficiency is found in the proposals, the State Government is advised to carry out necessary rectification. On completion of the scrutiny process, proposals are placed before the Empowered Committee, as envisaged in the programme guidelines, for necessary consideration. Keeping in view recommendations of the Empowered Committee, clearance for proposals is accorded by the Ministry.

Clearance for the proposals listed in Annexure II would be accorded on completion of the scrutiny and appraisal process indicated above.

(e)&(f): Since fund is released to States for execution of projects sanctioned under PMGSY on the basis of approved cost estimates, the question of providing additional assistance for completion of projects in time does not arise.